

**GOVERNMENT OF INDIA
MINISTRY OF HEALTH AND FAMILY WELFARE
DEPARTMENT OF HEALTH AND FAMILY WELFARE**

**LOK SABHA
UNSTARRED QUESTION NO. 1970
TO BE ANSWERED ON 21ST DECEMBER, 2018**

MRP OF MEDICAL EQUIPMENT

1970. SHRI KRUPAL BALAJI TUMANE:

Will the Minister of **HEALTH AND FAMILY WELFARE** be pleased to state:

- (a) the details of the super speciality heart institutes in the country, State/UTwise;
- (b) whether Maximum Retail Price (MRP) of the equipments used in heart surgery and bone surgery is printed thereon, if so, the details thereof and if not, the reasons therefor;
- (c) whether absence of MRP is likely to lead to irregularities and if so, the reaction of the Government thereto;
- (d) the steps being taken by the Government provide equipments required for heart and bone surgery at an affordable cost; and
- (e) whether the Government has issued any guidelines to the hospitals in this regard and if so, the details thereof?

ANSWER

**THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND
FAMILY WELFARE
(SHRI ASHWINI KUMAR CHOUBEY)**

- (a): Health is a State subject. The details requested are not maintained centrally.
- (b) & (c): Under the Legal Metrology (Packaged Commodities) Rules, 2011 certain declarations like name and address of the manufacturer/packer/importer, country of origin, name of the commodity, net quantity, month and year of manufacturing, retail sale price in the form of Maximum Retail Price (MRP) Rs..... (inclusive of all taxes) and consumer care details are mandatory for all pre-packaged commodities including medical devices.
- (d): National Pharmaceuticals Pricing Authority (NPPA) under the Department of Pharmaceuticals, which is mandated with the task of dealing with pricing issues of medical devices, has fixed the ceiling price of cardiac stents to make them affordable.

Further, Affordable Medicines and Reliable Implants for Treatment (AMRIT) Deendayal Pharmacies have been opened by M/s HLL Lifecare Ltd., a PSU under the Ministry of Health and Family Welfare, with an objective to make available drugs and implants at discounted prices to the patients suffering from cancer and cardiovascular diseases.

(e): As stated above, health is a State subject.

However, the Clinical Establishments (Registration and Regulation) Act, 2010 has been enacted for registration and regulation of the Clinical Establishments with a view to prescribing the Minimum Standards of facilities and services provided by them. Under the Clinical Establishments (Central Government) Rules, 2012 notified under this Act, the clinical establishments (in the States/Union Territories where the said Act is applicable) are inter-alia required to follow Standard Treatment Guidelines as may be issued by Central/State Governments, display their rates at a conspicuous place and charge the rates for each type of procedure and service within the range of rates determined from time to time in consultation with the State Governments. The National Council for Clinical Establishments has approved a standard list of medical procedures and a standard template for costing of medical procedures and the same has been shared with the States/UTs where the Act is applicable for appropriate action. Further action lies within the purview of the State/UT Governments as the implementation and enforcement of the said Act is within the remit of the State/UT Governments.

Currently, the Act is applicable in 11 States namely Sikkim, Mizoram, Arunachal Pradesh, Himachal Pradesh, Uttar Pradesh, Bihar, Jharkhand, Rajasthan, Uttarakhand, Assam and Haryana and all Union Territories except Delhi. Other States may adopt the Act under clause (1) of Article 252 of the Constitution.

.....